

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 388 of 2025

IN

E.A. No. 10 of 2023

IN

Original Application No. 214 of 2021

**IN THE MATTER OF:**

SHAILESH SINGH

...Applicant

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

...Respondents

**INDEX**

S No.	Particulars	Page No.
1	<b>REJOINDER TO THE REPLY FILED BY THE RESPONDENT NO. 2/DPCC IN THE IA NO. 388/2025 FILED BY THE APPLICANT</b>	2 - 6

Date: 27 October 2025

Place: New Delhi

Applicant



Shailesh Singh

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**REJOINDER TO THE REPLY FILED BY THE RESPONDENT NO. 2/DPCC**

**IN THE IA NO. 388/2025 FILED BY THE APPLICANT**

1. That the applicant has preferred an Execution application No. 10/2023 which is pending before this Hon'ble Tribunal and the next date of hearing is **30.10.2025**. The applicant has preferred present execution application due to the persistent and blatant non-compliance of the order dated **13.05.2022** and **04.07.2022**, passed by this Hon'ble Tribunal in O.A. No. 214/2021.
2. That the applicant has preferred an I.A. No. 388/2025 for seeking action U/s 229 of the Bhartiya Nyay Sanhita, 2023 against the respondent officials who have filed wrong, false and fabricated report on record before this Ld. Tribunal not once but 4-5 times.
3. That the applicant by the present application is filing para wise rejoinder to the response filed by the DPCC, respondent no. 2 to the I.A. No.388/2025 filed by the applicant.
4. That the averments made in Para No. 1 of the response are matter of record and does not require any comment.

5. That the averments made in Para No. 2 to 6 of the response are regarding the filing of the application which are matter of record and does not require any comment.
6. That the averments made in Para No. 7 and 8 of the response are regarding the filings of the inspection report before this Hon'ble Tribunal and Section 229 of Bhartiya Nyay Sanhita and same are matter of record.
7. That the averments made in Para no. 9 of the response are incorrect and are denied. It is submitted that the applicant in his IA No. 388 of 2025 has drawn attention of this Hon'ble Tribunal towards the fact that the officers are deliberately mentioning the name of DJB for granting of permission of ground water inspite of CGWA.

It is submitted that the applicant in I.A. No. 388/2025 has claimed that- "4 inspection reports filed by DPCC states that the "Applicant has alleged that the Project Proponent violating extraction of ground water without permission of DJB and also failure to scientifically handle the waste water" but the applicant wants to bring attention of this Ld. Tribunal towards the fact that the applicant since the very beginning in the Original Application No. 214/2021 and the Execution Application stated that the respondent industrial unit is not having NOC from CGWA not from any other department but the inspecting officers have intentionally mentioned this in order to show the unit as a "Compliance Unit".

It is pertinent to mention herein that this Hon'ble Tribunal has examined the issuance of NOC for extraction of ground water in the area of NCT of Delhi in the matter of O.A. No. 175/2015 titled as Shailesh Singh Vs. Hotel Jaypee

Vasant New Delhi and others via order dated 14.08.2018 and same was also reiterated in the order dated 23.08.2018 in O.A. No. 407/2015 titled as Shailesh Singh Vs. Hotel Suryaa and Ors and order dated 03.01.2019 passed in O.A. No. 176/2015.

Copy of the order dated 23.08.2018 and 03.01.2019 is already annexed in the I.A. No. 388/2025 as Annexure A2 and Annexure A3.

8. That the averments made in Para no. 10 of the response are incorrect and are denied and same are related to the slaughtering of animals. It is submitted that the inspecting officers including the officers are DPCC itself have stated in the inspection report that on the date of inspection i.e. on 12.05.2023 563 buffaloes, 1827 sheep/goats and 131(Jhatka) were to be slaughtered by the unit and now the officers are relying upon the letter written by M/s Qureshi International on 01.07.2025 that 0 no. of buffaloes and 700 number of sheep/goats and 109 Jhatka were slaughtered by the unit which is itself a contradiction.

It is pertinent to mention herein that the claim of the applicant that the inspection officers merely relies upon the saying of the industrial unit instead of inspecting the same by them only, has proved by the abovementioned fact and the same is itself contrary to their own inspection report.

9. That the averments made in the Para No. 11 of the response are related to the inadequate water utilization of the unit and the response filed by the DPCC on the said Paragraph is silent.
10. That the averments made in the Para No. 12 of the response are related to the imposition of 50 lakh and 50 lakh environmental compensation upon the industrial unit against non installation of the plant and illegal extraction of

ground water. It is submitted that the claim of the applicant that the said amount of 50 lakh each against non installation of plant and illegal extraction of ground water has proved since the same is not deposited yet.

11. That the averments made in the Para No. 13 of the response are incorrect and denied. It is submitted that the response filed by the DPCC is incomplete and the mostly silent on the issues raised by the applicant in I.A. No. 388/2025 and the officers are trying to mislead this Hon'ble Tribunal by placing on record incomplete facts on record in order to divert the issues.

It is submitted that the inspections conducted by the DPCC were carried out in compliance of the order passed by this Hon'ble Tribunal but the same are done merely for the paper formality and copy pasted work as highlighted by the applicant in I.A. No. 388/2025 in detail which are not repeated herein for the sake of brevity.

That, in view of the above, the present rejoinder may kindly be taken on record.

Date: 27 October 2025  
Place: New Delhi

Applicant



Shailesh Singh

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AND OTHERS

....Respondents

**AFFIDAVIT**

I, Shailesh Singh S/o Sh. Babu Singh, Aged about 54 years, office at:- 41B, Hanuman Road, Sansad Marg, Connaught Place, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That I am the applicant in the accompanying OA and as such am well conversant with the facts and circumstances of the case and am competent to swear this Affidavit.
2. That the contents of the present Application have been drafted by my counsel under my instructions and the same have been explained to me in vernacular language, which are true and correct to the best of my knowledge, the contents of the same be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.



**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this 24 OCT 2025 day of October, 2025 that the contents of my Affidavit are true and correct and nothing material has been concealed there from and no part of it is false.



**DEPONENT**

ATTESTED

  
DESHRAJ  
(OATH COMMISSIONER)  
DELHI, INDIA

24 OCT 2025

